

(2024) 05 RAJ CK 0075

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 4924, 5512 Of 2024

Bhoja Ram And Others

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 13-05-2024

Acts Referred:

Citation : (2024) 05 RAJ CK 0075

Hon'ble Judges : Kuldeep Mathur, J

Bench : Single Bench

Advocate : Arjun Singh Rathore, Hanuman Ram, S.S. Rajpurohit

Final Decision : Dismissed

Judgement

Kuldeep Mathur, J

S.B. Criminal Miscellaneous Bail Application No. 5512/2024

Learned counsel for the petitioners submitted that the present criminal misc. bail application is a duplicate one as another bail application being S.B. Criminal Miscellaneous Bail Application No. 4924/2024 (Chena Ram & Ors. Vs. State of Rajasthan has already been filed on behalf of the petitioners. He, therefore, craves to withdraw the present bail application.

In view of the above submission, this criminal misc. bail application is dismissed as withdrawn.

S.B. Criminal Miscellaneous Bail Application No. 4924/2024

Learned counsel for the petitioners does not want to press the instant bail application but, he seeks liberty to file a fresh bail application after filing of the challan against the petitioners before the competent criminal court.

Accordingly, this bail application is dismissed as not pressed with liberty as prayed for.

A copy of this order be placed in each file.